

5

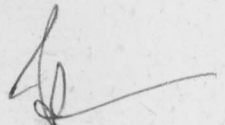
O.A. No. 1555/94

17.1.02

Hon. Mr. S. Dayal, A.M.

Hon. Mr. Rafiquddin, J.M.

Sri T.N. Tewari, Counsel for applicant has sought adjournment on the ground of illness. Sri Dharmendra Tewari, B.H. of Sri S.C. Tripathi, Counsel for respondents. Adjournd. List for orders on 14.2.02.


A.M.

J.M.


2

MA 2704/01 in
OA 1555/94

14-2-2002

Hon. Mr Justice R.R.K. Turakhia

D.B is not available today.
Adjourned. list again for
Orders on 8-3-2002.

Proc


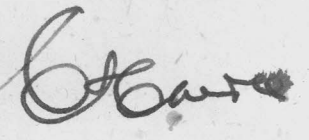
08-3-2002

CA No 155/94

Hon. Mr. CS Chodla, AM

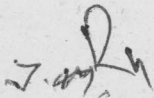
Hon. Mr. A.K. Bhatnagar, JM.

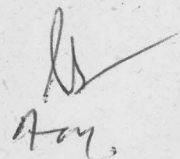
Sri TN Tewari, counsel for applicant has sent illness slip. Sri MK Upadhyay, briefholder of Sri SC Tripathi, counsel for the respondents. List on 02-4-2002.

At 
JM AM

2/4/02 Hon. Mr. S. Dayal, AM.
Hon. Mr. Rafiquddin, JM.

None for the applicant - Sh. A. Tripathi for Sh. S.C. Tripathi for respondents.
M.A. No. 2704/01 is by the applicant for recall of the order dt. 20/1/01 & restoration of the case to its original number. The case was dismissed in default on 20/1/01. The case was listed before the Registrar on 15/1/01 when the Power of Sh. T.N. Tewari was filed. The case was thereafter, listed on 20/1/01, when none appeared for the applicant & dismissal order was passed. Thereafter the MA was listed on 3/7/01, 18/7/01, 18/11/01, 11/12/01, 17/1/02 & 8/3/02 when the learned counsel for the applicant had sought adjournment on the ground of illness. We do not see any reason to continue, in the circumstances, MA for restoration, which stands rejected.




AM.

2